

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

110. IA/1427/2024 IA/1060/2024 IN C.P. (IB)/987(MB)2020

IN THE MATTER OF

Suraksha Asset Reconstruction Ltd.

VS

Sapphire Land Development Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 23.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Ms. Abha Patel (PH)

For the Respondent:

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**ORDER**

**I.A. 1427/2024 & I.A. 1060/2024**

The Ld. Counsel for the Applicant wishes to withdraw the above applications & seeks liberty to file the fresh applications with the complete information and better facts. Allowed as prayed for. In view thereof, both the I.A.s are **disposed of as withdrawn.**

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. IA/2409/2021 IN C.P. (IB)/987(MB)2020

**IN THE MATTER OF**

Suraksha Asset Reconstruction Ltd.

VS

Sapphire Land Development Private Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 23.04.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Amir Arsiwala (PH)  
For the Respondent No. 1: Adv. Harsh Behany (PH)  
For the Respondent No. 2: Adv. Maulik Chokshi (PH)

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**ORDER**

**I.A. 2409/2021**

Both the Ld. Counsels jointly submit that they are honestly making efforts to resolve the issue and pray for short adjournment. In view of the request made, adjourned to **04.06.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)